

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.95 of 2015**

**Dated : 28<sup>th</sup> August, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**NTPC Ltd.**

**....Appellant (s)**

**Versus**

**Uttar Pradesh Power Corporation Ltd. & Ors.**

**...Respondent (s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Poorva Saigal,  
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Manoj Kumar Sharma  
for R-1 to R-4,  
Mr. R.B. Sharma for R-6

**ORDER**

Mr. R.B. Sharma, takes notice on behalf of Respondent No.6. He seeks four weeks time to file reply. Mr. Manoj Kumar Sharma takes notice on behalf of Respondent Nos. 1 to 4 and seeks two weeks time to file reply. They may file the same on or before 24.09.2015 after serving copy on the other side. Thereafter rejoinder may be filed on or before 07.10.2015 after serving copy on the other side.

List the matter on **07.10.2015**. In the meantime, pleadings be completed.

**(T.Munikrishnaiah)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**